

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**A.B.A. No.1867 of 2021**

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1. Raju Kumar  
2. Rameshwar Prasad      ....    ....    ....    Petitioners  
Versus  
The State of Jharkhand      ....    ....    ....    Opposite Party  
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**CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioners      : None  
For the State              : None  
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**Order No.02 Dated- 22.04.2021**

The matter is taken up through video conferencing.

No one turns up on behalf of the parties.

The petitioners are directed to remove the defects pointed out by the stamp reporter within two weeks after the lockdown is over.

Apprehending their arrest in connection with Barkatha P.S. Case No.23 of 2017 corresponding to G.R. No.559 of 2017 instituted under Sections 147, 149, 353, 337, 323, 426, 504 of the Indian Penal Code, the petitioners have moved this Court for grant of privileges of anticipatory bail.

Perusal of the record reveals that the allegation against the petitioners is that the petitioners along with co-accused persons blocked the G.T. Road and when the informant- Swarnlata Kujur, who is the Officer-in-Charge of Barkatha Police Station tried to pacify the matter between the petitioners and the co-accused, they became adamant and started abusing and assaulting the police force by pelting stones and inflicting blows by use of *lathi* and *danda*, due to which some police personnel got injured. It has been averred in the instant anticipatory bail application that the allegation against the petitioners is false and general and omnibus in nature and they have been falsely implicated in this case. It has been next averred that the co-accused, with similar allegations, has already been given the privileges of anticipatory bail by this Court vide order dated 20.10.2020 passed in A.B.A. No.5245 of 2020. It has been further averred in para-18 of the instant anticipatory bail application that the petitioners are ready and willing to abide by any terms and conditions imposed upon them by this Court.

Considering the facts of the case, I am inclined to grant privileges of

anticipatory bail to the petitioners on the principle of parity with the co-accused persons who have already been given the privileges of anticipatory bail. Accordingly, the petitioners are directed to surrender in the Court of learned J.M.-1<sup>st</sup> Class, Hazaribagh within six weeks from today and in the event of their arrest or surrendering, the petitioners will be enlarged on bail on both of them separately depositing four demand drafts each of Rs.3,000/- as ad interim victim compensation without prejudice to their defence in this case drawn in favour of the victims namely- Awadesh Singh, Swarnlata Kujur Sub-Inspector-cum-Officer-in-Charge, P.S. Barhi, Hawaldar-Kamaldeo Paswan and Hawaldar-Kanhaiya Ram (both of Barkatha P.S.) and on furnishing bail bond of Rs.25,000/- (Twenty five thousand) each with two sureties of the like amount to the satisfaction of learned J.M.-1<sup>st</sup> Class, Hazaribagh in connection with Barkatha P.S. Case No.23 of 2017 corresponding to G.R. No.559 of 2017 **with the condition that they will cooperate with the investigation of the case and appear before the investigating officer as and when noticed by him and furnish their mobile number and photocopy of the Aadhar Card with an undertaking that they will not change their mobile number during the pendency of the case** and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

In case the petitioners deposit the said demand drafts, the court below is directed to issue notice to the aforesaid victims and on their proper identification, the court below shall handover the same to them forthwith.

**(Anil Kumar Choudhary, J.)**